

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22728-22730/2023

(Arising out of impugned interim orders dated 07-08-2023,
11-08-2023 and dated 25-09-2023 in CWP No. 16935/2023 passed by
the High Court of Punjab & Haryana at Chandigarh)

AD HOC COMMITTEE WRESTLING FEDERATION OF INDIA Petitioner(s)

VERSUS

HARYANA WRESTLING ASSOCIATION & ORS. Respondent(s)

(IA No.207778/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 13-10-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. S. Gurukrishna Kumar, Sr. Adv.
Ms. Awantika Manohar, AOR
Ms. Parul Dhurvey, Adv.
Mr. Vikash Singh, Adv.
Mr. Dilip Niranjana, Adv.

For Respondent(s)

Mr. K.M.Nataraj, ASG
Mr. Vinayak Sharma, Adv.
Mr. Amrisha Kumar, AOR

Mr. Hemant Phalpher, Adv.
Mr. Aakarsh Kamra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing a certified
copy of the impugned judgment is allowed.

Communication dated 23rd August, 2023 issued by the
United World Wrestling is taken on record.

Issue notice returnable on 3rd November, 2023.

Dasti service, in addition, is permitted.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER